

Stepping CP

IN THE CENTRAL ADMINISTRATIVE TRAUNAL
AHMEDABAD BENCH

O.A. No.
~~XXAxxNox~~

173 OF 1992.

DATE OF DECISION 03-04-1992.

Mr.Chiranjilal N. Gurjar. Petitioner

Mr.Y.V.Shah Advocate for the Petitioner(s)

Versus

Union of India and ors. Respondent

Mr.N.S.Shevde Advocate for the Respondent(s)

CORAM :

The Hon'ble Mr. R.C.Bhatt : Judicial Member

The Hon'ble Mr. R.Venkatesan : Administrative Member

1. Whether Reporters of local papers may be allowed to see the Judgement ?
2. To be referred to the Reporter or not ?
3. Whether their Lordships wish to see the fair copy of the Judgement ?
4. Whether it needs to be circulated to other Benches of the Tribunal ?

Mr. Chiranjilal N. Gurjar,
Sr. Fuel Inspector,
Loco Shed,
Western Railway,
Mehsana (N.G.)

..... Applicant.

(Advocate: Mr. Y.V. Shah)

Versus

1. Union of India,
Through:
The General Manager,
Western Railway,
Churchgate,
Bombay- 20

2. Chief Accounts Officer,
Western Railway,
Churchgate,
Bombay- 20.

3. Divisional Railway Manager (E),
Western Railway,
Rajkot.

..... Respondents.

(Advocate Mr. N.S. Shevde)

O R A L J U D G M E N T

O.A. No. 173 of 1992

Date: 03.04.1992

Per: Hon'ble Mr. R.Venkatesan

: Member (A)

This application is regarding stepping of the pay to the applicant to that of his juniors. Heard the counsel for the applicant as well as the counsel for the respondents. The counsel for the applicant submitted that in this case the respondents had only to implement certain policy decision of the Railway Board. Applicant had submitted a representation to the Divisional Railway Manager, on 4.4.1991, to which a

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reply had been furnished by the Divisional Railway Manager on 30.05.1991 stating inter alia that along with two other cases, had been referred to the Head Quarter Officer, Churchgate, Bombay for a decision but the decision was still awaited, and that further action could be taken after the matters were finally decided by the Head Quarter Officer. The learned advocate drew out attention to further representations made by the applicant, on 4.6.1991, and on 30.11.1991, to the Divisional Railway Manager, Rajkot and Sr. Divisional Personal Officer, Western Railway, respectively. He submitted that a direction might be given to the respondents to dispose of these representations within a stipulated date. The learned advocate for the respondents has no objection to such a direction.

2. In the result we dispose of this application with a direction to the first ~~first~~ respondent, by the General Manager, Western Railway, Churchgate, Bombay-20, and third respondent, Divisional Railway Manager, (E), Western Railway, Rajkot, to have the representations of the applicant referred to above considered in accordance with the orders and instructions of the Railway Board, and the relevant Rules and to dispose of the same within a period of three months from the date of the receipt

of this order. It will be open to the applicant to come before this Tribunal thereafter if he still feels aggrieved after the representations have been disposed of. The learned advocate for the applicant submits that a copy of the ~~representation may also~~ ^{application and typed sur} ~~representation may also~~ ^{may also be sent} be sent to this Tribunal, to the respondent no.1, and respondent no.3. It is ordered accordingly. The application is disposed of as above. No order as to costs.



(R.Venkatesan)
Member (A)



(R.C.Bhatt)
Member (J)

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